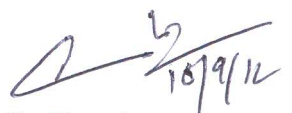


No.1(56)/2012/Advisory/FSSAI
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
FDA Bhawan, Kotla Road
New Delhi-110002.

Dated the 10th September, 2012.

Subject:- Details of the licenses issued without Product Approval (case where PA was requested) – Reg.

This is in continuation with the Statutory Advisory issued on 4.7.2012 regarding issuance of licenses for proprietary foods without product approval. The FSS Act, 2006 stipulates that all manufacturers/processors/importers who will be introducing any such new product which is not as per the approved list of products under FSS Regulations, need to obtain product approval. In this regard, the State Food Safety Commissioner is requested to provide details of all such cases where licenses were issued for such products. Cases where licenses were issued for such products which were not approved and product approval was required from Central Authority as per Section 22, may be sent to FSSAI so that further action can be taken. All such products will have to be granted provisional NOC or referred to the Panel as per procedure for further action. After obtaining product approval, licenses may be issued by State or Central Dos as per the production capacity/Turnover (as the case may be). However, till the time product has not been approved by FSSAI and FBO is working on the NOC, the FBO needs to take Central License. This is necessary as product is only provisionally allowed and is not an approved product and will thus be covered under section 22.


(S.S. Ghonkrokta)
Director(Enf)
Tel.No.23220994

To

All Commissioners of Food Safety of States/UTs.

Copy to :

1. PPS to CP
2. PS to CEO
3. All Directors, FSSAI
4. All Central DOs/AOs
5. Website, FSSAI